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Crl.A.No. 889 OF 2001
ITEM NO.101 (Part-Heard) COURT NO.10 SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.889 OF 2001@@
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CENTRAL BUREAU OF INVESTIGATION ... APPELLANT(S)

VERSUS

ASHIQ HUSSAIN FAKTOO & ORS. ... RESPONDENT(S)

(With office report)

Date: 28/11/2002. This/These matter(s) were called on for hearing today.@@
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CORAM:

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Appellant (s) Mr. Mukul Rohtagi, ASG
Mr. A. Mariarputham, Adv.
Mr. Ajay Sharma, Adv.
Mr. P. Parmeswaran, Adv.

For Respondent(s) Mr. B.B. Singh, Adv.
Mr. Kumar Rajaesh Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I....T.....T.....T.....T.....T....J.
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Mr. B.B. Singh, learned counsel for the respondents resumed his arguments at 10.30 A.M. and concluded at 11.25 A.M. Thereafter, Mr. Mukul Rohtagi, learned Additional Solicitor General commenced his arguments and concluded at 12.15 P.M. Hearing stands concluded. Judgment reserved.
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(K.K. Chawla) (Jasbir Singh)@@
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Court Master Court Master